

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **16.04.2024** THROUGH VIDEO CONFERENCING

PRESENT:

**HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER TECHNICAL)**

APPLICATION NUMBER :
PETITION NUMBER : CP(IB)/31/CHE/2024
NAME OF THE PETITIONER(S) : Meenakshi Sivaraman
NAME OF THE RESPONDENTS :
UNDER SECTION : Sec 94(1) of IBC, 2016

ORDER

Present: Shri. A.S. Sathish Kuamr, Ld. PCS for the Petitioner.

Shri. Ramasubramaniam Raja, Ld. Counsel for the Financial
Creditor/Bank of Baroda.

Ld. Counsel for the Petitioner clarifies that till date settlement has not happened.
However, parties are under discussions for settlement.

Ld. Counsel for the Petitioner submits that a memo to this effect has been e-
filed. However, hard copy will be filed in a day or two.

Recording the above submissions, we allow the withdrawal of the petition with
liberty to the Financial Creditor/Bank of Baroda to proceed as per law.

In terms of the above, the petition is **dismissed as withdrawn.**

Sd/-

**VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)**

Sd/-

**SANJIV JAIN
MEMBER (JUDICIAL)**

vs